

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON : 06.07.2015

Court No. : 3

Item No. : 5

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 7966 OF 2014
WITH PRAYER FOR INTERIM RELIEF

GHAZIABAD DEV. AUTHORITY

...PETITIONER

VERSUS

DEVENDRA KUMAR & ANR.

...RESPONDENTS

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 02.02.2015, when the Court was pleased to pass the following order:

“Issue fresh notice to the unserved respondents,
returnable on 10.04.2015.
Dasti, in addition, is permitted.”

And Whereas, the matter above mentioned was again listed before the Hon'ble Court on 10.04.2015, when the Court was pleased to pass the following order:

“Issue fresh notice through Speed Post
returnable on 6th July, 2015.”

It is submitted that Show Cause notice could not be issued as counsel for the Petitioner has filed only one set of Spare copy of SLP on 2.7.2015 only whereas there are two respondents in this matter. Moreover counsel for the petitioner has not filed application for condonation of delay in filing the spare copies so far as the same is barred by time by 73 days.

The matter above mentioned is listed before the Hon'ble Court with this office report.

Dated this the 3rd day of July, 2015.

ASSISTANT REGISTRAR

Copy to:

Mr. Devesh Kumar, Advocate

ASSISTANT REGISTRAR